

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.12 of 2011 &**  
**I.A. No. 18 & 38 of 2011**

**Dated :14<sup>th</sup> March, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**GMR Hyderabad International Airport Ltd. ... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Gopal Jain, Mr. Ankur Sood &**  
**Mr. Kaushik**

**Counsel for the Respondent(s): Mr. K.V. Mohan & Mr. K.V. Balakrishnan**  
**for APERC**

**ORDER**

**I.A. No. 38 of 2011**

*(Application for impleadment)*

In the impleadment Application, as directed by this Tribunal, the service has been effected on both the Commission and Central Distribution Company. Affidavit of service also has been filed today. The Commission has been represented by the counsel, but nobody appeared on behalf of the Central Power Distribution Company.

We have heard the learned counsel for the parties.

The Application for impleadment is allowed.

**I.A. No. 18 of 2011**

*(Application for stay)*

Issue notice to the Respondents returnable on 01.04.2011.  
Dasti service is permitted.

Post the matter on **01.04.2011.**

**( V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/KS**